

| Annexure - 4 | | | | | | | | | | | | | | |
|---|---|--|-------------------|---------------------------|-------------------------------------|---------------------------------------|---|-----------------|--|----------------------------|---|--------------------------|------------------------------------|--|
| Name of Corporate debtor | | M/s. Sriya Farms and Feeds Private limited | | | Date of Commencement of Liquidation | | | 17-03-2026 | | List of Stakeholders as on | | 12-05-2026 | | |
| List of Operational Creditors (Employees) | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | Amount in Rs |
| Sl.No | Name of Authorised Representative, if any | Name of the Employee | Identification No | Details of Claim Received | | Details of Claim Admitted | | | | Amount of Contingent Claim | Amount of any mutual dues, that may be setoff | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| | | | | Date of receipt | Amount claimed | Total Amount amount of claim admitted | Amount of claim for the period of twelve months preceding the liquidation | Nature of claim | % share in total amount of claims admitted | | | | | |
| 1 | | Ravindra Ambaji Patil | | 06-04-2026 | 3,90,352 | 2,38,747 | | | Employees | | | 1,51,605 | | <p>1) The claim was verified with the relieving letter and payslips provided.</p> <p>2) Claim is admitted under Employee category</p> <p>3) Salary due for the month of July, 2023 amounting to Rs. 83,484/- have been admitted under Section 53(1)(f), as the same fall beyond two years from the liquidation commencement date.</p> <p>4) The amount claimed towards leave encashment has been rejected due to the non-submission of adequate supporting documents and authenticated leave records for verification of the claim.</p> <p>5) The claim towards bonus has been rejected, as no bonus was declared by the Corporate Debtor for the relevant period, notwithstanding the existence of a provision for the same.</p> <p>6) The gratuity amount has been computed considering only the completed years of service. Accordingly, gratuity for 7 completed years amounting to Rs. 1,55,263/- has been admitted under Section 36(4)(a)(iii).</p> <p>7) Hence the claim has been partly admitted for Rs. 2,38,747.</p> |
| 2 | | Suresh Babu K | | 09-11-2024 | 2,52,682 | 1,30,202 | | | Employees | | | 1,22,480 | | <p>1) The claim was verified with the relieving letter and payslips provided.</p> <p>2) The claim is admitted under the category of Employee.</p> <p>3) Salary dues for two months (i.e., November 2022 and November 2023) amounting to Rs. 1,30,202/- have been admitted under Section 53(1)(f), as the same fall beyond two years from the liquidation commencement date.</p> <p>4) The amount claimed towards leave encashment has been rejected due to the non-submission of adequate supporting documents and authenticated leave records for verification of the claim.</p> <p>5) The claim towards bonus has been rejected, as no bonus was declared by the Corporate Debtor for the relevant period, notwithstanding the existence of a provision for the same.</p> <p>6) The claim has been admitted partly for Rs. 1,30,202. under section 53(1)(f).</p> |
| 3 | | Suresh D | | 25-11-2024 | 1,47,489 | 57,899 | | | Employees | | | 89,590 | | <p>1) Verified with the payslip.</p> <p>2) Claim admitted under Employee category</p> <p>3) The amount claimed towards leave encashment has been rejected due to non-submission of adequate supporting documents and authenticated leave records for verification of the claim.</p> <p>4) The claim towards bonus is rejected, as no bonus was declared by the Corporate Debtor for the relevant period despite the existence of a provision for the same.</p> <p>5) The gratuity amount has been computed considering only the completed years of service. Accordingly, gratuity for 7 completed years amounting to Rs. 57,899/- has been admitted under Section 36(4)(a)(iii).</p> |

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| 4 | Sankar K | 02-12-2024 | 1,02,405 | 33,440 | Employees | 68,965 | 1) Verified with the relieving letter and payslip. 2) Claim admitted under Employee category 3) Salary for the month of April, 2024 has been admitted under section 53(1)(f) for Rs. 33,440/- 4) The amount claimed towards leave encashment has been rejected due to non-submission of adequate supporting documents and authenticated leave records for verification of the claim. 5) The claim towards bonus is rejected, as no bonus was declared by the Corporate Debtor for the relevant period despite the existence of a provision for the same. |
| 5 | Balraj S | 26-11-2024 | 1,12,205 | - | Employees | 1,12,205 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 6 | HonnaKumar E | 20-11-2024 | 1,33,927 | - | Employees | 1,33,927 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 7 | Bibhisan Nayak | 08-11-2024 | 1,57,183 | - | Employees | 1,57,183 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 8 | Aruna TS | 07-11-2024 | 4,63,794 | - | Employees | 4,63,794 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 9 | Nasrin Taj | 08-11-2024 | 64,773 | - | Employees | 64,773 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 10 | S.Radhika Devi | 08-11-2024 | 2,87,037 | - | Employees | 2,87,037 | The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected. |
| 11 | Sateesh K S | 08-11-2024 | 2,00,249 | - | Employees | 2,00,249 | 1) The claim was verified with the payslips provided. 2) The claim is admitted under the category of Employee. 3) The amount claimed towards leave encashment has been rejected due to the non-submission of adequate supporting documents and authenticated leave records for verification of the claim. 4) The claim towards bonus has been rejected, as no bonus was declared by the Corporate Debtor for the relevant period, notwithstanding the existence of a provision for the same. 5) The claim towards gratuity has been rejected, as the claimant has not completed the minimum qualifying service period of five years. 6) Hence the claim has been rejected in full. |
| | | | 23,12,097 | 4,60,288 | | 18,51,809 | |